

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

31.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

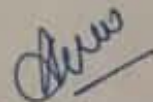
Present: None.

Today Reader has pointed out that in last para, at page 8 of the order dated 29.08.2020, words " the FIR" are written in place of "this order".

Same is corrected and initialled by me today.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/31.08.2020

FIR No. : RC-DAI-2020-A-023
U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988 (as amended in
2018)
CBI Vs Ajeet Kumar Bhardwaj & Ors.

31.08.2020

Matter is taken up today on an application filed by counsel for accused Sudhanshu Ranjan for legal meeting with the accused Sudhanshu Ranjan and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Shailender Babbar and Sh. Vipul Sharma , Ld.
Counsel for accused Sudhanshu Ranjan.

Ld. Counsel for accused submit that they have filed an application for direction to jail authority to permit legal interview with accused Sudhanshu Ranjan.

Ld. Counsel for accused submits that accused Sudhanshu Ranjan was living in Delhi alone and belongs to Vishakapatnam and there is no one in his family who resides here or know any of the facts of the present case. It is submitted that due to non-communication with the accused Sudhanshu Ranjan counsel for accused has not been able to file his bail application before this Court.

Under these facts and circumstances, the jail authority is directed to permit Sh. Vipul Sharma, Advocate to have legal interview with the accused Sudhanshu Ranjan on 1.9.2020, as per jail rules.



Copy of this order be sent to Ld. Counsel for accused through whatsapp/email and a copy of this order be also sent to Jail Authority for compliance.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/31.08.2020